NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 24(ND)2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 1.08.2016

NAME OF THE COMPANY:

Vikrant Puri

Vs.

M/s. Southend Infrasture Pvt. Ltd &Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013

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S.NO.		ESIGNATION	REPRESENTATION	SIGNATURE	
١.	HARSH ALLI		VCS Finance Utd.		
2.	ASHON KUN	IAR SHARMA A	W ves finance und.	N	
3.	Ramesh	Singh Adv	Pletitioner -		
4.	A-7 Pal	ra Adv	Petitioner		
5.	Ruchika	Darira A	du Petitioner	Ruchiha	
6.	ASHISH AG	HARWAL Ad	V RespNos 6 to 117	11Warr	
		KAUR Adv	20	House	
8.	KASTURH	SINHA ADV.	R-12	a O say	
q.	KRISHNENDU	DATTAT MOU	15 - RESPONDENT NOS	Langarasari	
10.	SAMAMA	Ord	1-5		

Reply and Rejoinder have been filed to the pleadings of Respondents Nos. 6 to 11. However, no Rejoinder has been filed to the reply filed by Respondents Nos. 1 to 5 and a request has been made for grant of time to file Rejoinder. Let the Rejoinder be filed within two weeks with a copy in advance to the Counsel opposite.

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P.T.O.

Notice of application for impleadment has already been issued. The Petitioner
has already filed Reply. Other Respondents may also file reply to the impleadment
application within two weeks.

List along with the main case on 01.09.2016.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

01.08.2016 (P.K. Sud)